

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 419 of 2013 in
DFR No.2485 of 2013

Dated : 11th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Delhi Metro Rail Corporation Ltd. Appellant(s)

Versus

Delhi Electricity Regulatory Commission Respondent(s)
& Ors.

Counsel for the Appellant(s) : Mr. Chandan Kumar

Counsel for the Respondent (s) : Mr. Hasan Murtaza for R.3 & 4

ORDER

I.A. No. 419 of 2013
(Appl. for condonation of delay)

Issue notice. Mr. Hasan Murtaza takes notice on behalf of Respondent Nos. 3 & 4. Notice be issued to the other Respondents returnable on 17.01.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **17.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson